

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b) The Table below gives the distribution of new business written in India according to the size of the policy. It would not be correct, if viewed in the context of present day rising cost of living

and standards of income, to say that Life Insurance Corporation is progressively concentrating on the affluent sections of the Society. Any comparison in this regard to be valid and meaningful must take into account the differentials in the price and income levels over specified periods.

(Number of policies in thousands)
(Sum assured in crores of Rupees)

Sum Assured Group	1967-68		1971-72		1972-1973	
	No. of Policies	Sum Assured	No. of Policies	Sum Assured	No. of Policies	Sum Assured
Upto 1,000	132	13.01	108	10.49	95	10.36
1,001—2,000	296	56.90	252	47.94	232	44.88
2,001—3,000	231	65.84	250	71.91	242	69.04
3,001—5,000	438	212.16	580	283.13	628	308.95
5,001—10,000	218	202.40	429	389.49	484	447.04
10,001—25,000	90	169.07	222	423.94	268	509.17
Over 25,000	18	93.48	55	271.15	69	336.57

R.B.I. Directive to Banks to raise cash reserve ratio

152. SHRIMATI SUSHILA SHANKAR-ADIVAREKAR:
SHRI VITHAL GADGIL:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that scheduled commercial banks are ignoring the directive of the Reserve Bank of India to raise the cash reserve ratio from 3 per cent to 7 per cent of demand and time liabilities; and

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) No, Sir.

(b) Does not arise.

Import of nylon yarn by S.T.C.

153. SHRI VENIGALLA SATYANARAYANA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to a news-item which appeared in the 'Economic Times' of the 19th July, 1973 to the effect that efforts made by the State Trading Corporation to arrange the import of 3,000 tonnes of nylon yarn have not met with the desired results; and

(b) if so, what is Government's reaction

there to and what steps have been taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A.C. GEORGE): (a) and (b) Yes Sir. There is a global shortage of nylon yarn and its raw material caprolactum, however, STC is making every effort to locate and purchase as much as possible of nylon yarn to meet the current shortage. A purchase team of STC which was sent for making on-the-spot purchases of caprolactum and nylon yarn has been able to procure some caprolactum only. Efforts are still being made to locate nylon yarn in the world markets.

12 Noon

FELICITATIONS TO THE SPEAKER, LOH GENERAL OF LOK SABHA
SABHA ON HIS ELECTION AS THE PRESIDENT OF INTER PARLIAMENTARY UNION AND ANNOUNCEMENT RE REDESIGNATION OF THE SECRETARIES OF THE TWO HOUSES AS SECRETARY-GENERAL OF RAJYA SABHA AND SECRETARY.

MR. CHAIRMAN: Before I call the next business, I have a pleasant duty to perform. Hon. Members are no doubt aware that Dr. G.S. Dhillon, Hon. Speaker of Lok Sabha, was recently elected the President of the Council of Inter-Parliamentary Union, the world body of Parliamentarians. His election is a great

tribute to Parliament of India and the country. This is an honour which Dr. Dhillon very richly deserved. On behalf of this House and on my own behalf I extend our warm congratulations to him on his election as President of the Inter-Parliamentary Council.

I am also very happy that Shri S.L. Shakhder, Secretary of Lok Sabha, was also recently elected unanimously as President of the Association of Secretaries-General of the Parliaments of the world. I take this opportunity of congratulating him on his election.

I understand that the Speaker, Lok Sabha, has in consultation with the Prime Minister decided to redesignate Shri Shakhder, Secretary, Lok Sabha, as Secretary-General of Lok Sabha. I have also decided that our Secretary, Shri Banerjee, would be similarly designated as Secretary-General of Rajya Sabha.

SHRI BHUPESH GUPTA (West Bengal): Sir, whom have you consulted? The Speaker at least consulted the Prime Minister. You should have consulted us.

MR. CHAIRMAN: I have presumed your consultations.

SHRI BHUPESH GUPTA: Sir, I should like to point out that you should also congratulate those who supported the election of Dr. Dhillon at this Conference because it was a contest there and to our great joy, he was elected in the contest by defeating the representative of an imperialist country and with the support of socialist countries.

श्री ए०पी० जैन (उत्तर प्रदेश): कुछ श्रीर लोगों को भी एलिवेट किया जाए।

श्री समापति: जब मौका आएगा तो कर लेंगे।
Next item-Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

I. Report (1971) of the Tariff Commission on the price structure of different varieties of jute goods

II. Annual report (1972-73) of the Trade Marks Registry

III. Annual Report (1971-72) of the Export Inspection Council and Agencies

IV. Annual Accounts (1971-72) of the Export Inspection Council and Agencies and related paper

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): Sir, I beg to lay on the Table:

I. A copy (in Hindi) of the Report (1971) of the Tariff Commission on the Price Structure of different varieties of Jute Goods under sub-section(2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-5724/73]

II. A copy (in English and Hindi) of the Annual Report of the Trade Marks Registry for the year 1972-73, under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-5723/73].

III. A copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the Export Inspection Council and Agencies for the year 1971-72.

(ii) Annual Accounts of the Export Inspection Council and Agencies for the year 1971-72 and the Audit Report thereon. [Placed in Library. See No. LT-5722/ 73 for (i) and (ii)].

Notifications under the Export Quality Control and Inspection) Act, 1963

SHRI A. C. GEORGE: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act 1963:—

(i) Notification S.O. No. 2789, dated the 29th September, 1973, publishing the Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973.

(ii) Notification S.O. No. 2965, dated the 6th October, 1973, publishing the Export of Inorganic Chemicals (Inspection) Amendment Rules, 1973.

(iii) Notification S.O. No. 2968, dated the 6th October, 1973, publishing the Export of Sulphuric Acid (Inspection) Rules, 1973.

(iv) Notification S.O. No. 3099, dated the 3rd November, 1973, publishing the Export of Cumin Seeds (Inspection) Rules, 1973.

[Placed in Library. See No. LT-5725/73 for (i) to (iv)].